

**205+124+107**

**GURBIR SINGH PANNU  
VS  
UNION OF INDIA & ORS**

Present: Mr. Anmol Deep Singh, Advocate,  
for the petitioner(s) in CWP-22567-2012.

Ms. Satinder Kaur, Advocate  
for the petitioner(s) in CWP-8644-2023.

Ms. Sunaina, Advocate  
for Mr. H.C. Arora, Advocate  
for the petitioner(s) in CWP-19549-2017.

Mr. A.P.S. Shergill, Advocate,  
Mr. Manoj Verma, Advocate,  
Ms. Navkiran Bajwa, Advocate,  
for the petitioner(s) in CWP-25817-2016.

Mr. H.K. Brinda, Advocate,  
for the petitioner(s) in CWP-20640-2015 & CWP-14030-2016.

Mr. Saurav Khurana, Additional Advocate General, Punjab.

Mr. Vikas Singh, Advocate,  
for respondent No.5 in CWP-19549-2017.

Mr. Arun Gosain, Sr. Govt. Counsel,  
for the applicant-respondent-UOI.

Ms. Bharti, Advocate, for  
Mr. Shivoy Dhir, Sr. Panel Counsel,  
for respondent No.2-UOI.

Mr. Arihant Goyal, Senior Panel Counsel,  
for respondent-UOI in CWP Nos.17694 and 14030 of 2016,  
7881 of 2017 and 20640 of 2015.

Mr. Tushaar Madaan, Advocate,  
Mr. Amarpreet Kooner, Advocate  
for respondents No.8 to 10.

Mr. Gurkamal Singh Khandola, Advocate  
for respondents No.11 and 12.

Mr. Raj Sumer Singh, Advocate,  
for respondent No.8 to 10 in CWP-20640-2015  
for respondents No. 9 to 12 in CWP-14030-2016.

Mr. Randeep Singh Gill, Advocate,  
for the respondent in CWP-17694-2016.

Mr. Anil Saini, Advocate, for  
Mr. Munish Gupta, Advocate,  
for respondents No. 9 & 10 in CWP-2164-2020.

Ms. Alisha Arora, Advocate  
for respondent-UOI (in CWP-2164-2020).

Mr. Kanwar Ashwani Kumar, Advocate,  
for the Central Pollution Control Board.

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**CM-13505-CWP-2024 in CWP-22567-2012**

This is an application to waive of cost of Rs.20,000/- imposed on Central Government for delayed filing of the additional affidavit.

Considering the contents of the said application, the same is partly allowed to the extent that the cost of Rs.20,000/- is reduced to that of Rs.5,000/-, which shall be deposited with the PGIMER, Poor Patients Welfare Funds, within a period of 15 days.

**CM-13506-CWP-2024 in CWP-22567-2012**

This is an application to place on record additional affidavit of respondent No.8.

For the reasons stated in the application, the same is allowed.

Additional affidavit of respondent No.8, is taken on record.

**Main case**

Learned counsel appearing on behalf of Union of India is directed to seek instructions and file an affidavit as to “Whether the Army

**CWP-22567-2012 (O&M) and  
other connected cases**

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can be deputed to conduct aerial or land survey to find out whether illegal mining of sand is going on?"

List on 18.09.2024.

A photocopy of this order be placed on the files of the other connected cases.

**(SHEEL NAGU)  
CHIEF JUSTICE**

**(ANIL KSHETARPAL)  
JUDGE**

**August 22, 2024**  
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